

# COMMITTEE OF PRIVILEGES

## SIXTH REPORT

(THIRD LOK SABHA)

(Presented on the 30th April, 1966)



LOK SABHA SECRETARIAT  
NEW DELHI

April, 1966  
Vaisakha, 1888 (Saka)

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# PERSONNEL OF THE COMMITTEE OF PRIVILEGES

## CHAIRMAN

Shri S. V. Krishnamoorthy Rao

## MEMBERS

2. Shri N. C. Chatterjee
3. Shri P. K. Ghosh
4. Sardar Kapur Singh
5. Shri Nihar Ranjan Laskar
6. Shri H. N. Mukerjee
7. Shri V. C. Parashar
8. Shri Purushottamdas R. Patel
- \*9. Shri C. R. Pattabhi Raman
- †10. Shri Jaganath Rao
11. Shrimati Yashoda Reddy
12. Shri Asoke K. Sen
13. Shri Satya Narayan Sinha
14. Shri Sumat Prasad
15. Shri Indulal Kanaiyalal Yajnik

## SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

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\*Nominated on the 22nd February, 1966, vice Shri Sachindra Chaudhuri resigned.

†Nominated on the 22nd February, 1966, vice Shri Shivram Rango Rane resigned.

## SIXTH REPORT OF THE COMMITTEE OF PRIVILEGES

(Third Lok Sabha)

I, the Chairman of the Committee of Privileges, having been authorised to submit the report on their behalf, present this report to the House under rule 285 of the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition).

2. The Committee could not conclude consideration of the question of privilege referred to the Committee by the House on the 4th April, 1966 regarding the telegrams received by the Speaker, Shri H. C. Heda and Shri Narendrasingh Mahida, M.Ps. from Shri George Fernandes, General Secretary, Hind Mazdoor Panchayat, Bombay, as Shri George Fernandes had requested that he might be granted time to appear before the Committee on the 16th May, 1966. The Committee have so far held three sittings to consider this case.

3. Although the Committee concluded at their sitting held on the 25th April, 1966, consideration of the matters arising out of the reference back of their Fourth Report by the House on the 15th April, 1966, they could not consider and adopt the draft Report relating thereto for want of time.

4. As the term of office of the Committee would expire on the 30th April, 1966, the Committee have decided under rule 285 that all the relevant papers in both the cases mentioned above should be made available to the new Committee for further consideration and report to the House.

NEW DELHI;  
The 28th April, 1966.

S. V. KRISHNAMOORTHY RAO,  
Chairman,  
Committee of Privileges.

## MINUTES

*New Delhi, Thursday, the 28th April, 1966.*

The Committee met from 16.00 to 16.25 hours.

### PRESENT

Shri S. V. Krishnamoorthy Rao—*Chairman*

### MEMBERS

- (2) Shri V. C. Parashar
- (3) Shri Purushottamdas R. Patel
- (4) Shri C. R. Pattabhi Raman
- (5) Shri Jaganath Rao
- (6) Shri Sumat Prasad

### SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. The Committee considered their draft Sixth Report and adopted it.

3. The Committee authorised the Chairman and, in his absence, Shri Sumat Prasad, to present their Sixth Report to the House on the 30th April, 1966.

4. The Chairman then read out to the Committee *in extenso* a communication dated the 28th April, 1966 from Sardar Kapur Singh, M.P., forwarding two 'Addenda' to the Fifth Report of the Committee (Sally's case) and to the Report of the Committee on the matters arising out of the reference back of their Fourth Report by the House, respectively.

5. As regards the first 'Addendum', the Committee decided that it need not be included in the Report of the Committee. In respect of the second 'Addendum', the Committee felt that it was premature as the draft Report of the Committee on the matters arising out of the reference back of their Fourth Report had not yet been considered by the Committee. The Committee decided that it might be placed before the new Committee when they considered the draft Report on this matter.

*The Committee then adjourned.*